



## Tribune, Delhi

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### **NHRC notice to UP Govt over Balrampur school accident**

Lucknow: Taking suo motu cognisance of media reports about schoolchildren suffering burn injuries in Balrampur after a high tension wire fell on a government school building, the National Human Rights Commission (NHRC) has issued notices to the Uttar Pradesh Government. The NHRC has asked state Chief Secretary and Chairman Madhyanchal Vidyut Vitran Nigam Limited India for a report within four weeks. It has also recommended ex gratia to the victims. According to its spokesperson, the NHRC has been insisting that the government and power authorities take effective steps for maintenance of the infrastructure so that precious human lives are not lost in fatal accidents. TNS

यूपी: स्कूल में हाई टेंशन तार गिरने पर मानवाधिकार आयोग सख्त

# 50 से अधिक बच्चे झुलसने पर मांगी रिपोर्ट

एजेसी ►► लखनऊ

यूपी में बलरामपुर जिले के सरकारी प्राइमरी स्कूल में हाई टेंशन तार गिरने के कारण 50 से अधिक बच्चों के झुलसने की खबरों पर स्वतः संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग ने राज्य सरकार से रिपोर्ट तलब की है। घटना जिले की उतरौला तहसील की है, जहां सोमवार को स्कूल में हाई टेंशन तार गिर गया। उस समय स्कूल में कम से कम सौ बच्चे मौजूद थे। आयोग ने मंगलवार को कहा, अगर खबरें सही हैं तो मानवाधिकार

■ घटना से मध्यांचल विद्युत वितरण निगम लिमिटेड के अफसरों की लापरवाही उजागर



उल्लंघन का गंभीर मामला है। आयोग ने यूपी के मुख्य सचिव, मध्यांचल विद्युत वितरण निगम लिमिटेड के अध्यक्ष को नोटिस जारी कर चार सप्ताह में विस्तृत

रिपोर्ट मांगी है। वे झुलसे बच्चों को मुहैया कराये जा रहे चिकित्सकीय उपचार के बारे में स्थिति रिपोर्ट जानना चाहेगा। साथ ही भविष्य में ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए प्रशासन ने क्या कदम उठाये। घटना मध्यांचल विद्युत वितरण निगम लिमिटेड के अधिकारियों के गैर जिम्मेदार रवैये को दर्शाती है। अगर स्कूल भवन के ऊपर 11 हजार केवी का हाई टेंशन बिजली तार गुजर रहा था तो प्रशासन को आवश्यक कदम उठाने चाहिए थे। स्कूल में विद्यार्थियों को समुचित सुरक्षा सुनिश्चित करने की

**घायल बच्चों से मिली अनुपमा**

बलरामपुर। सीएम योगी के निर्देश पर प्रदेश की बेसिक शिक्षा मंत्री अनुपमा जयसवाल ने मंगलवार को बलरामपुर का दौरा कर घायल बच्चों से मुलाकात की, उनके परिजनों को हर सम्भव सहायता दिलाने का भरोसा दिलाया।

जिम्मेदारी से संबद्ध अधिकारी बच नहीं सकते। यूपी के सीएम योगी आदित्यनाथ ने मंगलवार को मध्यांचल निगम के प्रबंध निदेशक से कहा कि वह दुर्घटना की वजह का पता लगाकर 24 घंटे में रिपोर्ट सौंपे।



**Times of India, New Delhi**

**Wednesday, 17th July 2019; Page: 15**

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## **5,049 deaths in jail in last 3 years**

**T**he National Human Rights Commission (NHRC) has registered 427 cases relating to alleged deaths of accused in police custody and 5,049 cases pertaining to deaths in judicial custody in the last three years.

Junior home minister G Kishan Reddy, in reply to a question in Lok Sabha on Tuesday, said cases of deaths in police custody registered by NHRC in 2018-19 were 136 and of those in judicial custody, 1,797. The corresponding number of cases involving alleged deaths in police custody and judicial custody in 2017-18 were 146 and 1,636 respectively and in 2016-17, 145 and 1,616 respectively. The minister said NHRC had recommended disciplinary action against 20 erring public servants during the last three years in such cases. However, no record of the cases of conviction is maintained by the commission. NHRC also carried out visits to various prisons from time to time for monitoring the conditions of undertrials and prisoners. TNN



# NHRC: 79 complaints of harassment of minorities in 2018; 19 of them from UP

TIMES NEWS NETWORK

**New Delhi:** Five cases of alleged discrimination/victimisation of minorities and 99 cases of similar treatment to scheduled castes were registered across the country by National Human Rights Commission between April 1 and June 15 this year. In 2018, NHRC filed 79 complaints regarding harassment of minorities, with UP reporting 19 cases, and 672 cases of victimisation of scheduled castes, of which 46% were in UP.

Junior home minister G Kishan Reddy, replying to a query from Lok Sabha MP K Navaskani seeking details of complaints received by NHRC regarding harassment of minorities and Dalits, said the number of com-

## 5,049 deaths in jail in last 3 years

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plaints in respect of minorities had fallen from 117 in 2016-17 to 67 in 2017-18, before rising again to 79 in 2018-19. Similarly, the number of Dalits alleging victimisation

before NHRC fell from 505 in 2016-17 to 464 in 2017-18 before rising to 672 in 2018-19.

State-wise, the highest cases of alleged harassment of minorities as well as Dalits

were registered by NHRC in UP, which also happens to be the most populous state in the country. UP reported 19 cases of minority harassment and 311 of SC victimisation in 2018-19, up from eight and 215 respectively recorded in 2017-18. Other states from where NHRC got complaints of minorities' discrimination in 2018-19 were Gujarat (8), Tamil Nadu (7), Maharashtra and Haryana (5 each).

As regards alleged victimisation of Dalits, the maximum cases registered by NHRC between April 1 and June 15 this year were in UP (52). In 2018-19 too, the state topped the table with 311 cases relating to SC harassment, though Rajasthan too reported 41 cases, Haryana, 33 cases and Gujarat, 32.

## **NHRC issues notice to UP govt over high-tension wire mishap in school**

Wednesday, 17 July 2019 | PNS | Lucknow

The National Human Rights Commission (NHRC) issued notice to the UP government over 55 children sustaining burns after a high-tension wire fell in a primary school in Balrampur on Monday.

Taking suo motu cognisance of media reports that 55 children suffered burns in the incident in Utraula tehsil of Balrampur on Monday, the NHRC issued notices to the Chief Secretary and chairman of Madhyanchal Vidyut Vitran Nigam Limited calling for a detailed report within four weeks. There were at least 100 children in the school when the tragedy struck.

An NHRC communiqué released on Tuesday evening said that the contents of news reports, if true, raised serious issues of human rights violation. The commission sought to know about the status of medical treatment provided to the injured students along with steps taken by the authorities to prevent such incidents.

The commission said the state government was expected to inform it about the status of relief provided to the victims. The NHRC further observed that the incident portrayed irresponsible and negligent attitude of Madhyanchal Vidyut Vitran Nigam authorities. The commission said preventive steps should have been taken by the school authorities if the 11,000 KV high-tension line was passing above the building.

“Authorities concerned cannot escape their liability to ensure safety of students in the school. A large number of people have sustained grievous injuries and lost lives due to electrocution, weak and old electricity wires, dilapidated electric poles and faulty transformers etc in Uttar Pradesh,” the commission said.

As per media reports, the District Magistrate of Balrampur terminated the services of a contractual lineman and placed a skilled coolie under suspension. Besides, a departmental inquiry was also recommended against a junior engineer.

The reports further said that the Chief Minister had asked the managing director of Madhyanchal Vidyut Vitran Nigam Limited to ascertain the cause of mishap and submit a report within 24 hours.

Meanwhile, in the wake of the Balrampur incident, Basic Education Minister Anupma Jaiswal said that the network of wires over school buildings in the state would be removed to prevent a repeat of the incident.

Jaiswal, who visited Naya Nagar Vishnupur area where the incident occurred on Monday, said that the Chief Minister had taken a serious note of the matter and directed the officials to take preventive measures.

Jaiswal also visited the injured students and assured parents of proper medical care.

## **NHRC notice to UP government over injury to school children due to high-tension wire**

*The National Human Rights Commission (NHRC) has sought a report from the UP government into the incident in which over 50 students were injured after a high-tension wire fell into a primary school in Balrampur district.*

**Lucknow**Published on: **July 16, 2019 20:59 IST**

The National Human Rights Commission (NHRC) has sought a report from the UP government into the incident in which over 50 students were injured after a high-tension wire fell into a primary school in Balrampur district.

Taking suo motu cognisance of media reports, the NHRC issued notices to the UP chief secretary and the chairman, Madhyanchal Vidyut Vitran Nigam Limited (MVVNL), seeking a detailed report within four weeks.

The incident had taken place Monday in Utraula tehsil of Balrampur district.

At least 100 children were present in the school when the incident took place.

The contents of the news report, if true, raise a serious issue of human rights violation, an NHRC release issued here read.

The commission would like to know about the status of the medical treatment being provided to the injured students along with steps taken by the authorities to prevent such incidents in future, it said.

The commission also expects the state government to inform about the status of the relief provided to the victim students, it added.

The human rights panel further observed that the reported incident portrayed "irresponsible and negligent attitude" of the MVVNL authorities.

Necessary steps should have been taken by the school authorities if a 11,000 kV high-tension electric cable was passing above the school building, it observed, adding that the authorities concerned cannot escape their responsibility of ensuring the safety of students in school.

A large number of people had sustained grievous injuries and died from electrocution, weak and old electric wires, dilapidated electric poles and faulty transformers in Uttar Pradesh, the NHRC stated in the release.

The commission has also recommended ex-gratia relief to the victims.

The human rights panel said in the release that it had been insisting the state government and the authorities concerned to take effective steps for proper maintenance of the power supply infrastructure so that precious human lives were not lost in fatal accidents.

Taking note of the incident, UP Chief Minister Yogi Adityanath had on Tuesday asked the MD, MVVNL, to ascertain the cause of the accident and submit a report within 24 hours.

## **NHRC issues notices to UP govt, power company over Balrampur incident**

ANI | General News Last Updated at July 16, 2019 21:55 IST

Taking suo motu cognisance, the National Human Rights Commission (NHRC) on Tuesday issued notices to the Uttar Pradesh government and a power distribution company after 55 students were injured when a high-tension cable fell on a school in Balrampur.

The panel also recommended ex-gratia relief to the victims.

"The commission has observed that the contents of the news report, if true, raise a serious issue of violation of human rights. Accordingly, it has issued notices to the Chief Secretary, the government of UP and the chairman, Madhyanchal Vidyut Vitran Nigam Limited (MVVNL), calling for a detailed report on the matter within four weeks," an NHRC press release said.

Fifty-five students were injured after a high-tension cable fell on a government primary school in Utraula Tehsil of Balrampur district on Monday.

The commission sought details about the medical treatment being provided to the injured and steps taken by the authorities to prevent such incidents. "The commission also expects the state government to inform about the status of the relief provided to the victim students," it said.

The panel said that the incident shows "irresponsible and negligent attitude" of the MVVNL.

"Necessary steps should have been taken by the school authorities if the 11000 kV high tension electric cable was passing above the school building. The authorities concerned cannot escape their liability to ensure proper safety of the students in the school," it said.

"A large number of people have sustained grievous injuries and have lost life due to electrocution, weak and old electric wires, dilapidated electric poles and faulty transformers in Uttar Pradesh," it added.

Chief Minister Yogi Adityanath has ordered the Balrampur District Magistrate to provide medical aid to the children and directed the Managing Director of MVVNL to probe the matter and take action against the guilty.



## **NHRC notice to UP govt over high-tension wire accident in school**

By Pragativadinewsservice On Jul 16, 2019

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports that 55 school children have suffered burn injuries as a high-tension wire fell on the government primary school in Utraula Tehsil of the district Balrampur in Uttar Pradesh on 15th July, 2019.

Reportedly, there were at least 100 children in the school when the incident happened.

The Commission has observed that the contents of the news report, if true, raise serious issue of violation of human rights. Accordingly, it has issued notices to the Chief Secretary, Government of Uttar Pradesh and the Chairman, Madhyanchal Vidyut Vitran Nigam Limited, Uttar Pradesh calling for a detailed report in the matter within four weeks.

The Commission would like to know about the status of the medical treatment being provided to the injured young students along with steps taken by the authorities to prevent such incidents in future. The Commission also expects the state government to inform about the status of the relief provided to the victim students.

The Commission has further observed that the reported incident portrays irresponsible and negligent attitude of the Madhyanchal Vidyut Vitran Nigam authorities. Necessary steps should have been taken by the school authorities if the 11000 kv high tension electric cable was passing above the school building. The authorities concerned cannot escape their liability to ensure proper safety of the students in the school. A large number of people have sustained grievous injuries and have lost life due to electrocution, weak and old electric wires, dilapidated electric poles and faulty transformers etc in Uttar Pradesh.

The Commission has taken cognizance of many such incidents and has recommended ex-gratia relief to the victims . It has been insisting the state government and the authorities concerned to take effective steps for proper maintenance of the power supply infrastructure so that precious human lives are not lost in fatal accidents.

According to the media reports, carried today on 16.07.2019, the District Magistrate, Balrampur has terminated the services of a contractual lineman and has also placed a skilled coolie under suspension. It is also stated that a departmental inquiry has been proposed against the Junior Engineer concerned. The news reports further reveals that the Chief Minister, Uttar Pradesh has asked the Project Director of the Madhyanchal Vidyut Vitran Nigam Limited to ascertain the cause of the accident and submit a report within 24 hours.